

DISTRIBUTION OF RAW CASHEW TO CASHEW FACTORIES

*172. SHRI S. KUMARAN :
SHRI N. K. KRISHNAN :

will the Minister of FOREIGN TRADE
be pleased to state :

(a) Whether the Kerala Government
have suggested certain changes in the present
policy of distribution of raw cashew nuts to
cashew factories by the Cashew Corporation
of India ;

(b) if so, the precise changes suggested ;
and

(c) what is Government's decision
thereon ?

THE DEPUTY MINISTER IN THE
MINISTRY OF FOREIGN TRADE
(SHRI A. C. GEORGE) : (a) to (c) A
statement is laid on the Table of the House.

STATEMENT

(a) Yes, Sir.

(b) (i) To allow quota of raw cashew-
nuts to such units as may have been closed
during the qualifying 2 years but which
could be revived by the Kerala State Cashew
Development Corporation ;

(ii) To restrict the allotment of
imported raw cashewnuts to registered
units meeting all the statutory obligations
to labour.

(c) The suggestions are under consi-
deration.

SETTING UP OF OIL REFINERY IN NORTH WEST REGION

*173. SHRIMATI SITA DEVI:
MISS SAROJ PURUSHOTTAM
KHAPARDE :
DR. BHAI MAHAVIR :
SHRI SWAISINGH SISODIA :
SHRI BALACHANDRA
MENON :

Will the Minister of PETROLEUM
AND CHEMICALS be pleased to state :

(a) whether Government have taken a
decision to locate the twelfth largest oil
refinery near Mathura-Agra for the north-
western region ;

(b) if so, details of the scheme, the
time schedule of its completion and the
estimated expenditure to be incurred on the
project ;

(c) what was the criterion for selecting
the site and the names of the other states
who approached Government for setting up
the refinery in their region ; and

(d) whether the Government of Iraq
have agreed to supply crude oil for this
refinery ?

THE MINISTER OF LAW AND
JUSTICE AND PETROLEUM AND
CHEMICALS (SHRI H. R. GOKHALE) :
(a) Government have decided to set up the
Table of the Refinery at Mathura.

(b) A statement is placed on the House.

(c) The location has been decided after
taking into account techno-economic con-
siderations and other relevant factors. The
other States which approached the Central
Government in this regard were Rajasthan,
Haryana and Madhya Pradesh.

(d) Iraq has offered to supply crude
oil for this refinery. No final decision has
been taken in this regard.

STATEMENT

The salient features of the North-West
Refinery project are as follows :—

(i) The refinery will have a capacity
of 6 million tonnes per annum and will
be the biggest oil refinery in the country.
It is estimated that saving in foreign
exchange resulting from refining of im-
ported crude oil will be about Rs. 40
crores per year.

(ii) The crude oil requirements of
the refinery will be met by imports. The
refinery will be designed to process a
wide variety of Middle East crude oils
falling in the gravity range of 32°—36°
API.

(iii) Crude oil to be imported will be received in the Gulf of Kutch where a 'single buoy mooring' facility will be provided. From there crude oil will be brought to a shore terminal and therefrom by a pipe line (approximately 1200 Kms in length) to the refinery site at Mathura.

(iv) The refinery is expected to produce motor spirit, naphtha, High speed Diesel Oil, Kerosene Oil, Light Diesel Oil, Furnace Oil (including feedstock for fertilizers), LPG and Bitumen.

(v) The refinery will have its own captive power generation unit which would meet the refinery's power and steam requirements. Provision will also be made for adequate effluent treatment and disposal facilities.

(vi) The total investment on the refinery, pipelines, off shore terminal and on-shore facilities would be approximately Rs. 161.15 crores (excluding township).

(vii) A special feature of the refinery project will be the provision of a one-million tonne Hydro Cracker to convert heavy oil into more valuable middle distillates for which there is a large and growing demand in the north-West region.

(viii) It is estimated that the refinery complex along with off-shore and pipeline facilities would create employment potential for about 1300 people.

(ix) The refinery is likely to be ready for commissioning by 1977.

उच्चतम न्यायालय के अतिरिक्त न्यायपीठ

*174. श्री जगदीश प्रसाद माथुर :

श्री डी० के० पटेल :

श्री लाल जाडवाणी :

श्री रत्तन लाल जैन :

श्री ना० कृ० शेजवलकर :

सरदार कुमार सं० चं० आंध्रे :

क्या विधि और न्याय मंत्री यह बताने की

कृपा करेंगे कि :

(क) क्या देश के पश्चिमी, दक्षिणी और पूर्वी भागों में उच्चतम न्यायालय के तीन अतिरिक्त न्यायपीठों की स्थापना किए जाने का विचार है; और

(ख) यदि हां, तो संबंधित योजना का व्यौरा क्या है ?

ADDITIONAL BENCHES OF SUPREME COURT

*174. SHRI JAGDISH PRASAD MATHUR :

SHRI D. K. PATEL :

SHRI LAL K. ADVANI :

SHRI RATTAN LAL JAIN :

SHRI N. K. SHEJWALKAR :

SHRI S. C. ANGRE :

Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether three additional Benches of the Supreme Court are proposed to be set up in the Western, Southern and Eastern regions of the country ; and

(b) if so the details of the relevant scheme ?]

विधि और न्याय मंत्री (श्रीएच० आर० गोखले) : (क) जी नहीं ।

(ख) प्रश्न ही नहीं उठता ।

**[THE MINISTER OF LAW AND JUSTICE (SHRI H. R. GOKHALE) : (a) No, Sir,

(b) Does not arise.]

REFINERY AGREEMENTS WITH PRIVATE FOREIGN OIL COMPANIES

*175. SHRI S. G. SARDESAI :
SHRI YOGENDRA SHARMA :

Will the Minister of PETROLEUM & CHEMICALS be pleased to refer to the reply to Starred Question No. 176 given in the Rajya Sabha on the 15th May, 1972 and state ;

*[] English translation.